

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

OBITUARY REFERENCE ADDRESS BY HON'BLE MR. JUSTICE SUDHANSHU DHULIA, CHIEF JUSTICE OF GAUHATI HIGH COURT, GUWAHATI, ON 21.09.2021 AT 3.30 PM, ON ACCOUNT OF SAD DEMISE OF 8 (EIGHT) LEARNED ADVOCATES AND MEMBERS OF THE GAUHATI HIGH COURT BAR ASSOCIATION SITTING IN THE COURT NO.1 (NEW BLOCK).

- P R E S E N T -

HON'BLE THE CHIEF JUSTICE

**HON'BLE MR. JUSTICE N. KOTISWAR SINGH
HON'BLE MR. JUSTICE MANASH RANJAN PATHAK
HON'BLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA
HON'BLE MR. JUSTICE KALYAN RAI SURANA
HON'BLE MR. JUSTICE AJIT BORTHAKUR
HON'BLE MR. JUSTICE HITESH KUMAR SARMA
HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI
HON'BLE MR. JUSTICE MANISH CHOUDHURY
HON'BLE MR. JUSTICE SOUMITRA SAIKIA
AND
HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA**

Reference by:

1. Mr. Suren Sarma, President, Gauhati High Court Bar Association.
2. Mr. P.D Nair, Vice-Chairman of Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
3. Mr. Dilip Mazumdar, Addl. Advocate General, Assam.
4. Mr. Sudipto Bhattacharjee, Senior Govt. Advocate, Mizoram.
5. Mr. B.D. Goswami, Additional Advocate General, Arunachal Pradesh.
6. Mr. Ranjit Kumar Deb Choudhury, Assistant Solicitor General of India.
7. Ms. T. Khro, Addl. Senior Government Advocate, Nagaland

Reply by: Hon'ble the Chief Justice

1. My esteemed colleagues on the Bench.
2. Mr. Suren Sarma, President, Gauhati High Court Bar Association.

3. Mr. P.D Nair, Vice-Chairman of Bar Council of Assam, Nagaland, Mizoram, Arunachal Pradesh and Sikkim.
4. Mr. Dilip Mazumdar, Addl. Advocate General, Assam.
5. Mr. Sudipto Bhattacharjee, Senior Govt. Advocate, Mizoram.
6. Mr. B.D. Goswami, Additional Advocate General, Arunachal Pradesh.
7. Mr. Ranjit Kumar Deb Choudhury, Assistant Solicitor General of India.
8. Ms. T. Khro, Addl. Senior Government Advocate, Nagaland
9. Members of Judicial Service and Registry.

Today, we have assembled here to mourn the sad demise of Advocates Pranab Sarma, Paritosh Banik, Prafulla Roy, Sunil Jain, Rupjyoti Bordoloi, Mobarak Hussain, Mahendra Narayan Nath and Abdul Raquib who left us for heavenly abode during the pandemic period 2020 -2021.

Obituary references of the departed souls could not be held earlier because of the constraints of the prevailing pandemic and the protocol which had to be followed. These unfortunate and tragic deaths occurred during the second phase of Covid, though all of them may not be due to Covid.

1) Late Sunil Kumar Jain was born on 2nd March, 1963 and left us for heavenly abode on 20th April, 2021, at the age of 58 years. He enrolled himself as an Advocate in the year 1990 and practised before this High Court. He was also a trained mediator.

2) Late Mobarak Hussain was born on 1st January, 1969 at Howlyghat. He obtained law degree from J. B. Law College, Guwahati in the year 2004 and thereafter enrolled himself as an Advocate in the year 2004 itself. He left for heavenly abode on 11th May, 2021, leaving behind his wife Jarna Begum and two sons, Musharraf Hussain and Mushaddique Hussain.

3) Late Pranab Sarma was born on 19th August, 1960, he left us for heavenly abode on 12th May, 2021. He completed his law degree from Nagaon Law College and enrolled himself as an Advocate on 22-03-1991. He leaves behind his wife Smti Hiranmoni Phukan, Advocate and presently a Member of Foreigners Tribunal at Nagaon and two sons Hrittik Kashyap and Anurag Kashyap.

- 4) Late Paritosh Banik was born on 19th January, 1939 and left for heavenly abode on 24th May, 2020. Late Banik was the Executive Secretary of High Court Legal Aid Committee and has to his credit many articles on different legal topics. He attended several legal aid seminars and clinics. He was associated with many social, cultural & sports organizations. He leaves behind his wife Smti Kalyani Banik and one son, Sri Subhajit Banik, who is a practicing lawyer of this High Court.
- 5) Late Abdul Raquib was born on 20th June, 1958 and left for heavenly abode on 1st June, 2021 due to Covid. Late Raquib obtained his LLB degree in the year 2006 and in the same year enrolled himself as an Advocate and started practicing in the Gauhati High Court. He was state record holder in power lifting and President of Guwahati Body Building Association and was associated various other sports organizations. Prior to his career as an Advocate he was serving as the Principal of Junior Commonwealth High School, Guwahati for 11(eleven) years.
- 6) Late Rupjyoti Bordoloi was born on 30th October, 1963, who left for heavenly abode on 22nd June, 2021. Late Bordoloi completed his LLB degree from Government Law College, Guwahati in the year 1990 and enrolled himself as an Advocate in the same year. He leaves behind his wife Smti Aloka Bordoloi and a daughter Miss Anusuya Kashyap. His wife Smti. Aloka Bordoloi is the Principal of Narayanpur Higher Secondary School, Lakhimpur.
- 7) Late Mahendra Narayan Nath as per the records have been given, was born on 11th October, 1936 and left for heavenly abode on 5th August, 2021. He has left behind his wife, one son and two daughters. He earlier served as an Accountant in the PWD (Roads) department at Mangaldoi and later became the Chief Accounts Officers in the Primary Education Department. After retirement he started his practice in Gauhati High Court.
- 8) Late Prafulla Roy was born on 2nd March, 1942, and left for heavenly abode on 4th September, 2021. He was enrolled as an Advocate in the year 1976, after obtaining his degree of law in the year 1975. He was also the Additional Senior Government Advocate of Assam from 2003-2011 and later became Additional Advocate General of Assam in the year 2013 and continued till 2016.

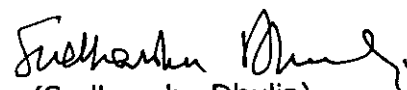
I never had the opportunity to personally meet any of them, but I am told that Advocates Pranab Sarma, Paritosh Banik, Prafulla Roy, Sunil Kumar Jain, Rupjyoti Bordoloi, Mobarak Hussain, Mahendra Narayan Nath and Abdul Raquib were loved and respected by all the members of the Bar. They were known for their gentle approach and fair submissions in the Court. Their death is a great loss, not only, to their families but also to the legal fraternity. The death in a family is a loss of a universe for that family. I can enter the feeling of the members of the bereaved family and I assure them that the High Court and the legal fraternity are also with them in the time of great tragedy.

I and my colleagues on the Bench totally associate with the sentiments and feelings expressed by the members of the Bar. I, on my behalf and on behalf of my colleagues on the Bench and members of the Registry convey our heartfelt condolence to the members of the bereaved families and pray the Almighty to grant eternal peace to the departed souls and give strength and courage to the members of their families to bear the irreparable loss.

As a mark of respect to the departed souls, I request the learned members of the Bar and Bench to observe a minute's silence.

The Court work on the judicial side will remain suspended for the rest of the day as a mark of respect to the departed souls.

The Registry is directed to communicate the proceedings and convey our heartfelt condolence to the members of the bereaved families.



(Sudhanshu Dhulia)

Chief Justice
Gauhati High Court, Guwahati